

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 128

IN THE MATTER OF:
BR Industries Ltd.

C.P.(IB) No.94/Chd/Pb/2022

...Petitioner-Operational Creditor

Versus

Mahashakti Energy Ltd.

...Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 23.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Sanyam Jain, Advocate.

For the Respondent : Mr. Aalok Jagga with Mr. APS Madaan,
Advocates.

ORDER

The learned counsel for the parties have prayed for grant of two weeks' time to amicably resolve the matter in all respects. It is also submitted by the counsel for the parties that some payments have already been made in this matter. Therefore, post this matter after three weeks. List on 30.05.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)